

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-885/ND/2020**

IN THE MATTER OF:

Sandhya Hydra Power Projects Balargha Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels North Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 04.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal
Kumar and Mr. Shivam Wadhwa,
Advocates**

ORDER

Heard the submissions made by counsel for both the parties. Both the counsels have expressed that their clients are inclined to reach an amicable settlement in the matter. Therefore, two week's time has been granted at the request of counsels for both the parties. Let the matter be listed on 04.12.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**